CENTRAL ADM IN ISTRATIVE TRIBUNAL PRINCIPAL BENCH

D.A. No. 743 of 1993

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New Dolhi, dated this the 22nd July, 1999 HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE MR. P.C. KANNAN, MEMBER (J)

Shri Yogesh Kumar Saini,
S/o Shri Shambhu Dayal,
Working as U.D.C.,
O/o the Director, Haryana E.S.I.Cerporation,
Panchdeep Bhawan,
Soctor 16,
Faridabad
Haryana. Applicant

(By Advacate: Shri V.P. Sharma)

Versus

- 1. E.S.I. Carparation though the Director General, Headquarters, Ketla Read, New Delhi.
- The Regional Director, Haryana E.S. I. Corporation, Panchdoop Bhawan, Sector 16, Faridabad, Haryana.

... Respondents

(By Advocate: Shri G.R. Nayyar)

ORDER (Oral)

BY HON BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks a direction of promotion as UDC on regular basis w.e.f. 25.10.91 i.e. the date of his juniors were promoted.

- 2. It is not denied that a D.P.C. was held on 23.10.91 to consider the case of eligible candidates for prometion as UDC on regular basis and applicant to case was considered along with others, but the D.P.C. did not find him fit for prometion.
- 3. In this connection we had asked Respondents' counsol Shri G.R. Nayyar to produce the applicant's ACR as well as ACRs of other candidates who were selected to egnablo us

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to ascertain why applicant was not premeted.

- Upon perusal of the aforesaid ACRs we find that there is practically no difference in the remarks earnod by the selected candidates, and these earned by applicant. What appears to have weighed with the D.P.C. in rejecting applicant os candidature for appointment as U.D.C. on rogular basis was a censure impesed upon him by the Disciplinary Authority consequent to a Disciplinary Proceeding on 10.9.90. Applicant had filed an appeal against this censure on 15.10.91 but that appeal does not seem to have been dispessed of by the Respondents, when the D.P.C. was held on 23.10.91.
 - That apart the life of the censure dated 5. 10.10.90 would have expired after six menths as per Government instructions, that is well before the D.P.C. met on 23.10.91.
 - In view of the above we dispase of this O.A. with a direction to Respondents to hold a review D.P.C. to recensider applicant s claim for appointment as U.D.C. on regular basis w.s.f. the date of his juniors word premeted. If as a result of such review, applicant is promoted as U.D.C. on regular basis w.e.f. that date, he will be entitled to such consequential benefits as admissible to him in accordance with rules and instructions flowing therefrem. These directions should be implemented within three menths from the date of receipt of a copy of this order. No costs.

Proceede

(P.C. KANNAN) MEMBER (J)

Vice Chairman

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